

**II. Matters Before Estate Officer**

Shri T.L.S. Nirmal Rs.	Shri R.A.F. Cama Rs.	Shri J.J. Jadeja Rs.	Kiran Chowdhary Rs.
42,00	5,200	3,200	5,000

**Anti Labour Practices of MPS Associated Aviation Pvt. Ltd.**

2881. SHRI A. SAMPATH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether any representation has been received from Centre of Indian Trade Unions, Delhi forwarded by an Hon'ble MP on 23.3.1996 with a reminder on 25.9.1996 about the alleged anti-labour practices of MPS Associated Aviation Pvt. Ltd. (formerly M/s. Sea Hawk) against the employees;

(b) if so, the steps taken by the Government in the matter; and

(c) the facts in details ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATARAJAN) : (a) to (c) Information is being collected and will be laid on the Table of the Sabha.

**Payment by I.T.D.C. Officials**

2882. SHRI AJAY CHAKRABORTY : Will the Minister of TOURISM be pleased to state :

(a) whether certain ITDC officials have allegedly paid penal amount of Rs. 40 lakhs approximately to Architect firm M/s Designers Combine, on October 30, 1995 without compliance of prescribed procedure and approval of the Administrative Ministry and Finance Ministry;

(b) if so, the facts thereof;

(c) whether any inquiry has been conducted in this regard; and

(d) if not, the reasons and justifications thereof ?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) : (a) and (b) ITDC has paid an amount of Rs. 40,99,798/- on 30.10.95 to M/s Designers Combine in terms of a decree passed by Delhi High Court after following the prescribed procedure.

(c) and (d) No inquiry is considered necessary because

the Payment has been made in terms of a decree of the Delhi High Court.

**Gas Dealerships/Distributorships**

2883. SHRI PRADIP BHATTACHARYA : Will the Minister of PETROLEUM & NATURAL GAS be pleased to state :

(a) whether Oil Corporations have awarded the dealerships/distributorships to the relatives of the high officers of Oil Corporations;

(b) if so, the details thereof;

(c) whether these allottees fulfil the other eligibility and criteria;

(d) if not, the action taken/proposed to be taken by the Government against such officers; and

(e) whether such allotments have been cancelled, if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :

(a) to (e) Under normal selection procedure, dealerships/distributorships of petroleum products are awarded by the oil companies through the process of advertisement in the newspapers. Selection is made by a duly constituted Selection Board on the basis of the interviews of the applicants meeting the eligibility criteria relating to nationality, age, education, income, residence, multiple dealerships norm, etc.

Till March, 1996, a few dealerships/distributorships were also allotted by the Government under discretionary powers on compassionate grounds. Relationship of an applicant with VIPs or officials of Government/oil companies, etc. is not a criterion for allotment of dealerships/distributorships and no such information is maintained by the Government.

All files pertaining to allotment of dealerships/distributorships of petroleum products under discretionary quota of the Government made since April 1992 are at present with the Delhi High Court, before which such allotments have been challenged through writ petition No. 4003/95 filed by the Centre for Public Interest Litigation. No discretionary allotment has been made by Government since April, 1996.

As explained above, information regarding allotment of dealerships/distributorships to the relatives of the officials of the oil companies is not available, with the Government. Also the matter being sub-judice, necessary action as to

cancellation of the dealerships, etc., is warranted, will be taken by the Competent Authority as per direction of the Court.

#### Shifting of EME in Bhopal

2884. SHRI SUSHIL CHANDRA : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government propose to shift E.M.E. centre located in Bhopal to any other place;

(b) if so, the reasons therefor;

(c) whether some families of the employees working in E.M.E. centre were affected by Bhopal gas disaster and cases relating to their compensation are pending in the courts of Bhopal;

(d) if so, whether the Government propose to reconsider their decision not to shift E.M.E. centre from Bhopal; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) and (b) No, Sir. No such decision is being taken presently.

(c) Yes, Sir. 493 families of the employees, were affected by the Gas disaster and some cases are still pending in the courts.

(d) and (e) Do not arise in view of (a) above.

#### Toll Tax on Bridges on NHs.

2885. SHRI SAMIK LAHIRI : Will the Minister of SURFACE TRANSPORT be pleased to state the total revenue earned from the toll taxes on bridges on National Highways in the country during last three years State-wise and year-wise ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : A statement is enclosed.

(Rs. in lakhs)

S. No.	Name of States/ UTs.	1994-95	1995-96	1996-97
1	2	3	4	5
1.	Andhra Pradesh	698.56	726.76	587.36
2.	Assam	23.91	51.03	39.80
3.	Bihar	133.65	26.93	-
4.	Goa	102.73	165.91	71.56
5.	Gujarat	513.13	593.40	647.42
6.	Haryana	192.65	304.61	-

1	2	3	4	5
7.	Karnataka	326.34	171.03	136.78
8.	Kerala	235.07	251.94	282.48
9.	Madhya Pradesh	471.89	563.90	657.06
10.	Maharashtra	441.20	868.90	812.43
11.	Manipur	1.29	2.65	2.19
12.	Meghalaya	98.92	77.08	59.50
13.	Orissa	153.75	187.62	225.20
14.	Punjab	31.64	92.95	178.88
15.	Rajasthan	292.94	455.96	495.83
16.	Tamil Nadu	162.53	124.94	67.92
17.	Uttar Pradesh	603.66	539.65	597.27
Total		4483.86	5204.86	4861.68

[Translation]

#### Oil Refining Projects

2886. SHRI N.J. RATHWA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Oil Companies have entered into collaboration with some foreign Oil Companies to launch oil refining projects in the country especially in the oil refineries located in Gujarat during the last three years;

(b) if so, the details thereof;

(c) whether such proposals are under consideration currently;

(d) if so, the details thereof alongwith the progress made in this regard;

(e) the equity share of foreign Oil Companies and Government and other agencies under this scheme; and

(f) the time by which above mentioned projects are likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) to (f) Oil Companies have entered into joint venture agreement with foreign oil companies. The equity participation by the Public Sector Companies are 26% in respect of joint venture while for the coventurer, it is also 26% and 48% for the Public/NRIs. These JV refineries are :

- (1) Central India Refinery at Bina by BPCL as joint venture with Oman Oil Company. The JV refinery of 6 MTPA has since been approved by Government on 11.12.1995 at an estimated